

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 4**

SERVICE TAX APPEAL NO. 50689 OF 2019

[Arising out of Order-in-Appeal No.1405 (CRM) ST/JDR/2018 dated 21.12.2018 passed by the Commissioner (Appeals), CGST, Jodhpur]

**INDIAN INSTITUTE OF PLACEMENT &
CARRIER CONSULTANCY**

38, Kamboli, Mohalla
Jhalawar,
Rajasthan-326001

Appellant

Vs.

**COMMISSIONER OF CGST &
CENTRAL EXCISE-UDAIPUR**

142-B, Sector-11,
Hiran Magri, Udaipur,
Rajasthan-313002

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Mr. Harshvardhan, Authorised Representative

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

Date of Hearing/Decision : **31/07/2024**

FINAL ORDER NO.57999/2024

HEMAMBIKA R. PRIYA

None appeared for the appellant. However, Id. Departmental Representative has placed on record the copy of the **discharge certificates/ Form No. SVLDRS - 4**. In view thereof and in view of the intent of Sabka Viswas (Legacy Dispute Resolution) Scheme (SVLDRS), the appeal is hereby ordered to be **dismissed as deemed withdrawn**.

[Dictation and pronounced in the open Court]

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**